

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 315/91

198

XXXXXX

DATE OF DECISION 6.12.1991

Smt. Pushpalata D. Jagade Petitioner

Mr. A G ABHYANKAR

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr. R K Shetty

Advocate for the Respondent(s)

CORAM :

The Hon'ble Ms. USHA SAVARA, MEMBER (A)

The Hon'ble Mr. XXXXX

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? *No.*
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, "GULESTAN" BUILDING NO.6
PRESCOT ROAD, BOMBAY 400001

O.A. No.315/91

Smt. Pushpalata Dhondiram Jagade
Assistant Accounts Officer
India Meteorological Office
Shivajinagar
Pune-5
Residing at 2/99
Kunundnagar; Pune-37

Applicant

V/s.

1. Union of India
through Secretary
Ministry of Finance
New Delhi
2. Controller General of Accounts
Ministry of Finance
New Delhi
3. Principal Chief Controller of Accounts
Central Board of Excise & Customs
AGCR Building
New Delhi 110002
4. Principal Chief Controller of
Accounts; Central Board of
Direct Taxes, New Delhi
5. Controller of Accounts
Science & Technology
New Mehranti Road
New Delhi 16
6. Controller
Central Excise
PMC Building, Tilak Road
Pune
7. Pay & Accounts Officer
India Meteorological Department
Shivajinagar
Pune-5
8. Shri P R Krishnan
Zonal Accounts Officer
Central Board of Direct Taxes(IT)
Pune 411001
9. Smt. K. Balmeenakshi
Assistant Accounts Officer
Pay and Accounts Office
India Meteorological Department
Shivajinagar
Pune 411005.

.. RESPONDENTS

CORAM: HON. M/S. USHA SAVARA, MEMBER (A)

ORAL JUDGMENT DATED: 6-12-1991
(PER: Ms. USHA SAVARA, MEMBER(A))

Applicant in person.

Shri R K Shetty, Counsel for the respondents
states that the counsel for applicant Shri Abhyankar

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wishes to withdraw this application as the applicant has received her promotion order dated 9.10.1991.

He has also produced a copy of promotion order dated 9.10.1991 along with an application duly signed by the applicant and her counsel, and the same is taken on record.

In view of this, the applicant is permitted to withdraw the Original Application No.315/91.

The application is accordingly disposed of with no order as to costs.

Usha Savara
(USHA SAVARA) 6.12.91.